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FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. 142 of 200 3

Applicant(s) Kunja Mohan Patra Respondent(s) U.O.I.

Advocate for Applicant(s) M/s. Pradeep Kr. Mohapatra Advocate for Respondent(s) Mr. S. B. Jena

Sambit Kr Mahapatra

Abhay Kr Saha

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1. P.O. for Rs 50/- filed.</p> <p><u>Bm</u> <u>20/1/03</u></p> <p>Defects removed Per Regn Pl.</p> <p><u>Bm</u> <u>11/3/03</u></p> <p>Per Admm Pl.</p> <p><u>Bm</u> <u>13/3/03</u></p>	<p>REGISTER</p> <p><u>Chandra</u> Dy. Registrar</p> <p><u>1. ORDER DT. 17. 3. 2003.</u></p> <p>Heard Mr. P.K. Mohapatra, Learned Counsel for the Applicant and Mr. S.B. Jena, learned Standing Counsel for the CRRI (on whom a copy of this O.A. has been served).</p> <p>It appears from Annexure-7 dated 24.5.2001 to the OA that the applicant was informed by the Assistant Administrative Officer of the CRRI, Cuttack that the claims of the Applicant have already been referred to the Council for decision. It also appears</p>

Bench

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 17/3/03  
w/ OA copy issued to  
all the respnts. by ~~Regt~~  
Pests.

The same copy of  
order issued to  
the counsel for both  
sides.

*(Signature)*  
20/3/03  
S.O.

*(Signature)*  
20/3/03

n.A. 560/03 for consideration.  
copy not served.  
(reposed by another)  
In Memo.

Bench

*(Signature)*  
30/7/03

from Annexure-9 dated 26.10.2002 of the Senior Administrative Officer of CRRI, Cuttack that the case of Dr.K.M.Das and others are still under examination at the Council's level. Since the present applicant is claiming benefit in the same line as was granted to Dr.K. M.Das and others, it is to be construed that the grievance of the applicant is still pending with the Council (Indian Council of Agricultural Research). Therefore, without entertaining this O.A., at this stage, we dispose of the same with a direction to the Respondents to examine the matter relating to the applicant and others expeditiously preferably within a period of 120 days from the date of receipt of a copy of this order.

Send copies of this order alongwith Original Application to the Respondents and free copies of this order be given to learned counsel for both sides.

*(Signature)*  
Vice-Chairman

*(Signature)*  
Member (Judicial)

